

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No.41 of 2019

In

I.A.No.2 & 3 of 2021

K. Srinivasan

... Applicant

Versus

Reliable Polymers, Chennai
and Others.

...Respondent(s)

STATUS REPORT BY GREATER CHENAI CORPORATION - 4TH & 5TH RESPONDENT

I, B.R. Saravana Murthy, S/o Rangappan, aged about 59 years, Zonal officer, Zone 13, having office at No. 115, Dr. Muthulakshmi Salai, Adyar, Chennai – 600020, do hereby solemnly affirm and sincerely state as follows:

1. I am the Zonal Officer, Zone XIII, filing this status report on behalf of the Greater Chennai Corporation. I am well acquainted with the facts of the above case as per available records.

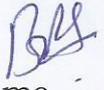

ZONAL OFFICER
 ZONAL OFFICE - XIII
 GREATER CHENNAI CORPORATION

2. I respectfully submit that, the earlier status report filed by the Grater Chennai Corporation may be read as part and parcel of the this report.
3. I respectfully submit that, when the above said case came up for hearing on 03.11.2023 the Hon'ble Tribunal passed the below direction as follows,
 1. *The reports of the Tamil Nadu Pollution Control Board as well as the Greater Chennai Corporation (GCC) are yet to be filed. If the compliance is not reported on the next adjourned date, the concerned officials should be present.*
 2. *For reporting compliance, post on the matter on 04.01.2024.*
4. I respectfully submit that, the Greater Chennai Corporation inspected the said Reliable Polymers factory and noticed that they were shifting the company from the said place. And they have dismantled the machines and shifted a few of them. Due to recent rain, complete area was flooded, including reliable polymer factory. Photos are enclosed herewith.
5. I respectfully submit that, letter has been received from the Reliable Polymers Factory on 21.12.2023 stating that several machines were immersed in a recent flood and were damaged. Hence, they are requesting time until January 2024 for shifting and closing their factory in the said place. The letter received from the Reliable factory is enclosed herewith for reference.


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Hence, it is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai on this {}
 day of 21st Dec 2023 and signed {}
 his name in my presence. {}

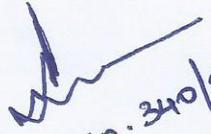

 Before me,

ZONAL OFFICER
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 GREATER CHENNAI CORPORATION



COUNSEL FOR RESPONDENT 4 & 5

Advocate : Chennai.


 E.No. 340/96

(4)

Reliable Polymers

HI-TECH ENGG. COMPONENTS IN RUBBER & PLASTICS

Date : 21.12.2023

FROM,

RELIABLE POLYMERS
NO:1 1st STREET ACHUTHAN NAGAR
EKKADUTHANGAL CHENNAI-600097

TO,

ASSITANT ENGINEERING
DIVISION 168 UNIT - 40A
GREATER CHENNAI COPERATION ZONE-3

RESPECTED SIR/MADAM,

WE ARE RUNNING OUR COMPANY FOR THE ABOVE ADDRESS AND WE PLANNED TO CLOSE THE COMPANY DUE TO OUR MAJOR CUSTOMER FORD CLOSED SO OUR BUSINESS GOING DOWN DAY BY DAY.

OUR MD IS ALSO HOSPITALIZED SO WE ARE PLANNED TO CLOSE THE COMPANY BEFORE JANUARY END 2024.

LAST WLEK BEFORE OUR COMPANY AFFECTED DUE TO FLOOD ALL MACHINES REPAIRED SO WE ARE PLANNING TO RECONDITION THE MACHINES FOR SALES.SO THAT WE REQUEST YOU TO GIVE EXTENTION.

FLOOD COPY ALSO ATTACHED.

WE REQUEST YOU TO GIVE TIME EXTENTION PERIOD TIME.

I REQUEST YOU TO DO THE NEED FUL.

PLACE:

DATE:


BLANT HEAD
(JANARTHANAN)

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